

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:3205

ANSWERED ON:11.12.2014

ACTIVITY MAPS

Muddahanumegowda Shri S.P.

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government is preparing activity maps for devolution of functions, funds and finances to the Panchayati Raj Institutions (PRIs);
- (b) if so, the schemes and programmes of the Government being covered and those not covered and the reasons therefor; and
- (c) the deadline(s) set by the Government for completion of activity mapping for the first set of schemes and subsequent schemes and programmes?

Answer

MINISTER OF STATE FOR PANCHAYATI RAJ (SHRI NIHAL CHAND)

(a) to (c): The Constitution of India places many subjects dealing with rural development and poverty alleviation in the domain of the Panchayati Raj Institutions (PRIs). The Legislature of a State may, by law, endow the Panchayats with such powers and authority and entrust to them implementation of schemes for economic development and social justice. The Ministry of Panchayati Raj has been actively pursuing with the respective Central Ministries the matter of according centrality to Panchayats in planning, implementation and monitoring of the Centrally Sponsored Schemes, including the flagship schemes. The recommendations of the Expert Committee on Leveraging Panchayats for Efficient Delivery of Public Goods and Services based on the Principle of Subsidiarity, have been reviewed by an Inter-ministerial Committee in respect of Centrally Sponsored Schemes with particular focus on provision of roles and responsibilities for PRIs and activity mapping to be reflected in scheme guidelines. Line Ministries/Departments were requested to do the following:

- (i) Review/revise CSS guidelines reflecting clearly, the roles and responsibilities of each level of Panchayat in different functions related to planning, implementation and supervision of the schemes,
- (ii) Prepare activity maps showing devolution of the functions, funds and functionaries to PRIs under the key CSSs which would bring clarity to their roles/ responsibilities and help them function efficiently and such activity mapping is made part of the revised guidelines of the scheme,
- (iii) Ensure training and capacity building for PRIs and functionaries under the scheme, and
- (iv) Ensure presence of functionaries at Gram Sabha meetings and proper dissemination of information regarding the scheme and its benefits.

The Ministry of Panchayati Raj is constantly monitoring the extent of devolution of funds, functions and functionaries to PRIs across the country. States are required to provide details of the actions taken for devolution annually. The nature of devolution is captured by activity mapping exercises done by the State Governments in respect of each sector that has been devolved. The activity maps cover the schemes associated with the sector.